

Central Administrative Tribunal, Principal Bench

Original Application No.2843 of 2002

New Delhi, this the 22nd day of May, 2003

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Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. Govindan S. Tampi, Member (A)

1. Sri M. Chandrasekharan.
Deputy Commissioner of Incometax,
Central Circle, Ernakulam
2. Sri V.C. Mathew
Deputy Commissioner of Incometax,
Mettancherry
3. Sri P.V. Nalinakshan Nair
Deputy Commissioner of Incometax,
Circle 2, Range 1, Ernakulam
4. Dr. Babu Joseph
Deputy Commissioner of Incometax (Investigation),
Kottayam

.... Applicants

(By Advocate: Shri P. Balakrishnan)

Versus

1. Union of India represented by
Secretary,
Ministry of finance,
Department of Revenue,
New Delhi
2. Union Public Service Commission
represented by its Secretary,
Dholpur House, Shahjahan Road,
New Delhi-11
3. The Chairman
Central Board of Direct Taxes.
North Block, New Delhi
4. The Chief Commissioner of Incometax
C.R. Building,
I.S. Press Road, Cochin

.... Respondents

(By Advocate: Shri V.P. Uppal)

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

It is not in dispute that the applicants are similarly situated as certain other persons who had filed the original application in the Ahmedabad Bench of this Tribunal. The Ahmedabad Bench of the Tribunal had earlier decided the matter. Thereafter it was remitted back by the

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Gujarat High Court. In pursuance of the directions of the Gujarat High Court, the Ahmedabad Bench has disposed of the same matter and once again, it is pending with the Gujarat High Court.

2. The controversy is the same. Therefore it would be improper also for this Tribunal to pass any fresh order. The present application is disposed of permitting the applicants to join as intervenors or as parties in the matter pending in the Gujarat High Court and the parties shall be bound by the decision of that High Court.

(Govindan S. Tampi)
Member (A)

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(V.S. Aggarwal)
Chairman